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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**  
+ W.P. (Crl.) 793/2017 & Crl. MA Nos. 13198/2017, 14493/2017, 15145/2017, 16619/2017, 16639/2017, 3556/2018, 4559/2018, 8441/2018 & 34126/2019  
COURTS ON ITS OWN MOTION IN RE: SUICIDE COMMITTED  
BY SUSHANT ROHILLA, LAW STUDENT OF I.P. UNIVERSITY

..... Petitioner

Through Mr. Dayan Krishnan, Senior Counsel (Amicus Curiae) along with Ms. Aakashi Lodha, Mr. Sanjeevi Seshadri and Ms. Niharika Kaul, Advocates.

versus

.....

..... Respondents

Through Mr. Akhil Sibal, Senior Advocate along with Mr. RaajanChawla, Mr. Tanmaya Mehta, Mr. Gautam and Chauhan, Advocates for R-1/Amity Law School, Delhi.

Ms. Kamini Jaiswal, Advocate for intervener.

Mr. Mukul Talwar, Senior Counsel along with Mr. Abhay Chattopadhyay, Mr. Harsh Kaushik, Ms. Pallavi Saigal and Mr. Ankur Malik, Advocates for respondent No. 2/GGSIPU.

Ms. Ashna Handa, Advocate for Mr. B.P. Nahar, Advocate for Ambedkar University, Delhi.

Ms. Prerna Shaha, Advocate for NIFT.

Mr. Aditya Goel and Ms. Anju

Bhushan Gupta, Advocate for TERI University.

Mr. Yashvardhan and Ms. Kritika Nagpal, Advocates for DPSRU.

Mr. Shyam Singh and Ms. Divyani Singh, Advocates for R-4 & R-5.

Mr. Neeraj Verma, Advocate for NIT Delhi.

Mr. Atul Kumar and Ms. Sweety Singh, Advocates for AIIMS.

Dr. Subhash C. Gupta, Advocate for National Museum Institute of History of Art.

Mr. Anurag Mathur, Advocate for South Asian University.

Mr. Shibashish Misra and Mr. S. Debabrata Reddy, Advocates for Shri Lal Bahadur Shashtri Rashtriya Sanskrit Vidyapeeth.

Mr. Fazal Ahmed Ayyubi and Ms. Aditi Gupta, Advocates for Jamia Millia Islamia.

Ms. Vaishali Tanwar, Advocate for Mr. Arjun Mitra, Advocate for Indian Institute of Technology, Delhi (IIT) & Indraprastha Institute of Information Technology, Delhi (IIIT).

Ms. Binisa Mohanty, Advocate for NIEPA.

Mr. Siddharth Panda, Advocate for ILBS.

Ms. Anushka Ashok and Mr. Rachit Dhawan, Advocates for IIFT & JNU.

Mr. Ankit Jain and Mr. Abhay Pratap Singh, Advocates for Indian Law Institute (ILI).

Mr. R.K. Singh and Ms. Deepali, Advocates for SPA.

Ms. Avnish Ahlawat, Mr. N.K. Singh, Mr. Himank Ahuja, Advocates for NSUT, DTU & IGTUW.

Mr. Piyush Sharma and Mr. Suresh Garg, Advocates for IARI.

Mr. Harsh K. Sharma, Standing Counsel along with Ms. Vaibhavi Sharma, Mr. Lakshya Parashar and Mr. Rohit Gaur, Advocates for Bar Council of India (BCI).

Mr. Gyan Prakash and Ms. Neeraj, Advocates for Rashtriya Sanskrit Sansthan.

Mr. Mohinder J.S. Rupal, Ms. Manish Relia and Mr. Kousik Ghosh, Advocates for University of Delhi.

Mr. Rahul Mehra, Standing Counsel (Crl.) along with Mr. Chaitanya Gosain, Advocate.

Ms. Kamini Jaiswal, Mr. Jatinderpal Singh, Mr. Vikas Jain and Mr. Keshav Datta, Advocates for Intervener, Ms. Mehak Rohilla with intervener in person.

**CORAM:**

**HON'BLE MR. JUSTICE SIDDHARTH MRIDUL  
HON'BLE MR. JUSTICE NAJMI WAZIRI**

**ORDER**  
**10.01.2020**

Ms. Kamini Jaiswal, learned counsel for the Intervener has concluded her arguments.

The Amity Law School, Delhi shall respond to p p. 62, 730, 744, 764 of the paper book and 2028 of the Compilation, including but not limited to i) non-grant of attendance for Anoogunj (the Sports Fest organized by I.P.

University), ii) R.K. Tankha Memorial International Moot Court Competition 2016, in which the deceased had participated with the permission of the College; iii) he has not been granted 10 points for participating in extra-curricular activities such as Model United Nation (MUN) (sic), iv) he has not been granted 12 points for the Debating Society, of which he was the President, as well as, v) for his efforts in getting sponsorship for College Festival [Amity National Moot Court Competition (ANMCC)].

Mr. Harsh Kumar Sharma, the learned counsel for the Bar Council of India (BCI) seeks time to bring on record the list of senior lawyers, who have agreed to provide internship to law students, in terms of Rule 26 of Part-IV, Schedule-III of the Bar Council of India Rules. He assures the Court that henceforth, the Bar Council of India shall ensure that the arrangement and placement for Internship shall be ensured by the BCI and by the law school itself and the students will not be required to make arrangements for their internships at Regulatory Bodies, Government Organization, Law firms, Advocates, etc., on their own.

The Bar Council of India (BCI) shall also furnish the details, as to how they ensure that the minimum prescribed number of classes which are required to be held by the Law Schools for students in each Semester are actually held, in terms of Rule 10 of Part-IV of the Bar Council of India Rules.

List on 7<sup>th</sup> February, 2020 for further proceedings.

**SIDDHARTH MRIDUL, J**

**NAJMI WAZIRI, J**

**JANUARY 10, 2020**

RS